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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

ORIGINAL APPLICATION NO.1087 OF 2005

ALLAHABAD THIS THE 14th DAY OF SEPTEMBER, 2005

HON'BLE MR. K.B.S. RAJAN, MEMBER-J

Chhuttan, aged about 76 years, S/o Sri Ajuddi, R/o
House of Anuj Srivastava Behind Shrinath Hotel,
Station Road, Jhansi.

.....Applicant.

(By Advocate Shri R.K. Nigam.)

V E R S U S

1. Union of India,
Through the General Manager, N.C. Railway,
Allahabad..
2. D.R.M., N.C. Railways, Bhopal.
3. Divisional Railway Manager, N.C. Railway,
Jhansi.
4. Divisional Finance Manager, N.C. Railway, DRM's
Office Complex, Jhansi.
5. State Bank of India, Newari (Tikamgarh) M.P.

.....Respondents

(By Advocate: None.)

O R D E R (O R A L)

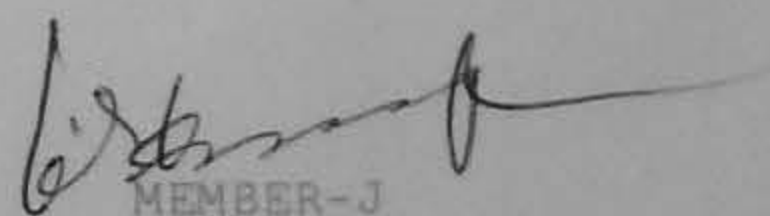
The grievance of the applicant in this case is
that apart from non-restoring of full pension after
completion of 15 years from retirement despite
specific order dated 9.8.2004, the applicant has not
been paid the full terminal benefits, in respect of
which details were called for as early as in the

for

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month of January, 2002, which were duly furnished by the applicant. Counsel for the applicant submits that he had already issued legal notice on 12.2.2005 explaining the entire background of the case, but no response to the said letter has so far been received. He has submitted that he would be satisfied if this O.A. is disposed of at this stage itself without notice to the respondents, but with a direction to the respondents that the entire O.A. be treated as representation and the same be disposed of within a specified period of time, that may be calendared by the Tribunal. The matter being short, it is felt appropriate that instead of calling the Counter affidavit from the respondents, they may be directed to dispose of the representation, which may be filed by the applicant alongwith a copy of the O.A. and copy of this order within a period of three months from the date of receipt of the same, by passing a reasoned and speaking order under intimation to the applicant. As the applicant is a ^{Septuagenarian} ~~old~~, it is hoped that due consideration would be given by the respondents in speedy disposal of the representation.

2. With the above directions, the O.A. stands disposed of with no order as to costs.


MEMBER-J